

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH : ALLAHABAD

ORIGINAL APPLICATION NO. 944 OF 2002
ALLAHABAD THIS THE 7TH DAY OF MAY, 2003

HON'BLE MR. JUSTICE R.R.K. TRIVEDI, VICE-CHAIRMAN

Gulab Chand,
S/o Chri Dwarika Prasad,
aged about 27 years,
resident of village-Munsi Ka Pura,
P.O. Jhunsi,
District-Allahabad.

.....Applicant

(By Advocate Shri S. Lal)

Versus

1. Union of India,
through Secretary,
Ministry of Defence,
New Delhi-110011.

2. Director,
General Ordnance Services,
Army Headquarters D.H.Q.,
P.O., New Delhi-110011.

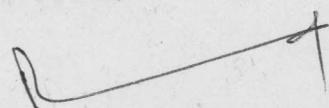
3. Commandant,
Ordnance Depot,
Fort, Allahabad.

.....Respondents

(By Advocate Shri N.C. Nishad)

ORDER

By this O.A. filed under section 19 of Administrative Tribunals Act 1985, the applicant applied for appointment on compassionate grounds after the death of his brother on 11.08.1998 who was serving as Mazdoor in Group 'D' post in Ordnance Depot, Allahabad.



2. Learned counsel for the applicant has submitted that applicant was required to file certain papers which ~~is~~ were submitted on 17.06.2001 but the claim of the applicant has not been decided and it is still pending.
3. The learned counsel for the respondents also could not place any document on which basis it may be said that respondents have taken any action.
4. Considering this aspect, this O.A. is disposed of finally with a direction to respondent no.3 to take a final decision with regard to the claim of the applicant for appointment on compassionate grounds, within a period of three months, from the date a copy of this order is filed.
5. There will be no order as to costs.


Vice-Chairman

/Neelam/